

DIVISION BENCH  
COURT - I

**P-109**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/33(KB)2023  
IA(I.B.C)/941(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>TH</sup> MAY 2024**

IN THE MATTER OF	<b>PUNJAB NATIONAL BANK VS PRATIMA PANDEY</b>
UNDER SECTION	<b>SECTION 95(1)</b>

**Appearance via video conference/physically**

For the RP

Mr. Aadil Naushad, Adv.

Mr. Raj Singhanian, Adv.

For PNB

Mr. Rahul Auddy, Adv.

Mr. Aditya Gooptu, Adv.

**ORDER**

1. Ld. Counsel for the RP present.
2. It is submitted by the Ld. Counsel appearing on behalf of the Resolution Professional that the report of the Resolution Professional has already been served upon the Personal Guarantor but the Personal Guarantor has neither appeared nor filed any objection to the same.
3. Registry is directed to issue notice to the personal guarantor by way of speed post and email and place tracking information on record. Objection if any be filed within 10 days, failing which appropriate orders will be passed on the next date of hearing.
4. Post this matter on **26.06.2024**.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**